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Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

Notification No. 139/2015-Customs (N.T.)

New Delhi, the 10th December, 2015

S.O. (E). -In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint or Additional Commissioner of Customs, Jawaharlal Nehru Custom House, Nhava Sheva-III Tal-Uran, Dist. Raigad-400707 to act as a Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on-

(i) the Joint or Additional Commissioner of Customs, Jawaharlal Nehru Custom House, Nhava Sheva-III, Tal-Uran, Dist. Raigad-400707;

(ii) the Joint or Additional Commissioner of Customs, Jawaharlal Nehru Custom House, Nhava Sheva-V, Tal-Uran, Dist. Raigad-400707,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s. Sunrise Chemicals, 207, Samuel Street, 2nd Floor, Vadgadi, Mumbai and others issued vide Show Cause Notice number DRI/JRU-AZU/INT-19/2014, dated the 8th June, 2015 by the Additional Director, Directorate of Revenue Intelligence, Zonal Unit, Ahmedabad.

[F No.437/60/2015-Cus.IV]

(Z. R. Kamili)
Director (Customs)